

Name of the Corporate Debtor: Nami Steel Private Limited
Date of commencement of CIRP: August 16, 2022
List of creditors for claims received as on August 16, 2022, updated October 09, 2022

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)														
Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount claimed	Amount of claim admitted	Nature of Claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Saraswat Co-operative Bank Ltd.	?	969,241,352.00	969,241,352.00	Secured	969,241,352.00	969,241,352.00	No	100%	0	0	0	-	1. Security Interest is as per Note No. - 1. 2. Amount claimed by the financial creditor is covered by personal gurantees, details are provided in Note No. 1.
Total			969,241,352.00	969,241,352.00		969,241,352.00	969,241,352.00		100%	-	-	-	-	

Notes:

1	<p>Security Interest: 1. Open plot having survey no. 152 (paiki) near Sonal Industrial Estate of Mouje Khoda village Tal Sanand Dist Ahmedabad. 2. Factory Land situated at Block no 316(P) 317(P) 342(P) & 343(P) at Mouje Chharodi Tal. Sanand Ahmedabad. 3. Building & Misc. Civil Structure at Block no 316(P) 317(P) 342(P) & 343(P) at Mouje Chharodi Tal. Sanand Ahmedabad. 4. Plant & Machinery and Electrical Installation. 5. Hypothecation of Car (Hyundai Creta 1,6L model). 6. Hypothecation of Car (Maruti Eco 7 Star model). 7. Hypothecation of Car (Maruti Eco 7 Star model).</p> <p>Details of Personal Guarantees: (a) Mr. Patel Parixit Amrutbhai (b) Mr. Patel Amrutbhai Ichchhabhai (c) Mrs. Patel Binal Parixit (d) Mrs. Patel Narmadaben Amrutbhai</p>
2	The claims received has been verified as on Insolvency Commencement Date of Nami Steel Private Limited i.e. August 16, 2022.
3	All the claims submitted has been verified and admitted on the basis of information provided by the creditors and information to the extent available with the IRP, on the basis of our best estimate in accordance with Regulation 14 of Insolvency and
4	As per Regulation 14 of Insolvency & Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulations, 2016, the Interim Resolution Professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made, as soon as may be practicable, when he comes across additional information warranting such revision.